

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
04-04-2024 AT 10:30 AM**

**CP (IB) No. 03/95/HDB/2022**

**AND**

**IA (IBC) 166/2024 in CP(IB) No. 03/95/HDB/2022, IA (IBC) 167/2024 in CP(IB) No.  
03/95/HDB/2022 & IA (IBC) 168/2024 in CP(IB) No. 03/95/HDB/2022 in  
CP (IB) No. 03/95/HDB/2022  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

Central Bank of India

**...Petitioner**

**AND**

Mr. P K Iyer & Deccan Chronicle Holdings Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP (IB) No. 03/95/HDB/2022**

Learned Counsel Mr Praveen Jain and Mr Srikanth Rathi, for company petitioner present.

Matter adjourned to 19.04.2024.

**IA (IBC) 166/2024**

Learned Senior Counsel Mr DV Sitharam Murthy with Learned Counsel Mr Amir Bavani, and Mr Anirban Aly Mandal for applicant present physically. Learned Counsel Mr Praveen Jain and Mr Srikanth Rathi, for respondent present.

Matter adjourned to 19.04.2024.

**IA (IBC) 167/2024**

Learned Senior Counsel Mr DV Sitharam Murthy with Learned Counsel Mr Amir Bavani, and Mr Anirban Aly Mandal for applicant present physically. Learned Counsel Mr Praveen Jain and Mr Srikanth Rathi, for respondent present.

Matter adjourned to 19.04.2024.

**IA (IBC) 168/2024**

Learned Senior Counsel Mr DV Sitharam Murthy with Learned Counsel Mr Amir Bavani, and Mr Anirban Aly Mandal for applicant present physically. Learned Counsel Mr Praveen Jain and Mr Srikanth Rathi, for respondent present.

Matter adjourned to 19.04.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**